

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.332/99

Friday this the 19th day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

T.O. Paul S/o late Sri Kunjauseph,  
Thevakattil Hosue, Santhi Nagar,  
Thevara, Kochi-682013,  
now residing at Thirunilayathu House,  
Kadavanthara,  
Kochi-682020.

...Applicant

(By Advocate Mr.C.S. Manu)

Vs.

1. Chief Postmaster General,  
Thiruvananthapuram.
2. The Manager, E.M.S. Speed Post Centre,  
Perumannoor, Kochi.15.

...Respondents

(By Advocate Mr. A. Sathianathan)

The application having been heard on 19.3.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

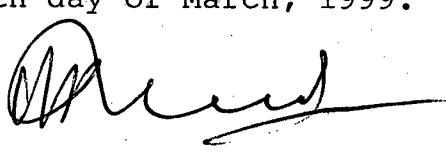
The applicant who claims to have been engaged as a Mail Collector in the E.M.S. Speed Post Centre from 8.5.89 to 19.9.98 claims that as persons who were similarly engaged like him were continued in employment and later regularised, the action of the respondents in not engaging him and considering him for regularisation is unjustified. He has stated that several persons for instance Shri K.V. Paily and Shri T.V.Vincent were continued and got their services regularised. The applicant made a representation on 3.2.99 claiming reengagement. Finding no response the applicant has

filed this application for a declaration that the applicant is entitled to be re-employed as Mail Collector in the E.M.S.Speed Post Centre and regularised in service under the respondents and for a direction to the first respondent to reemploy the applicant as Mail Collector and regularise his services.

2. I have gone through the application and annexures thereto and have heard the learned counsel for the applicant and the Additional Standing Counsel appearing for the respondents. I do not find anything in this matter which needs further deliberation. Just for the reason that the applicant was engaged for four months in the year 1989 and discharged thereafter, the applicant does not have any subsisting valid right to claim reengagement after a decade. If the applicant had any grievance that he was denied employment unjustifiably in 1989, he would have agitated the issue at the appropriate time. His right if any is now barred by limitation.

3. In the light of what is stated above, the application is rejected under Section 19(3) of the Administrative Tribunals Act. There is no order as to costs.

Dated the 19th day of March, 1999.



A.V. HARIDASAN  
VICE CHAIRMAN

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